

IN THE COURT OF JUDICIAL MAGISTRATE NO.I, MADURAI.

Present : Thiru.R.KARTHIKEYAN, B.A.,B.L.,
Judicial Magistrate No.I, Madurai.(FAC).

Dated this the 10th day of June 2020

Cr.M.P.No.1431/2020

1) Ajithkumar, S/o.Kandhasamy
2) Arunpandi, S/o.Maruthupandi,
3) Suresh, S/o.Sankar

....Petitioners/Accused.

Vs.

State through the Inspector of Police,
Teppakkulam(L&O),.P.S.
Cr No.636/2020
U/S.395, 397, 506(ii) IPC.

...Complainant/Respondent

Ajithkumar Remand Date – 09.05.2020.
Suresh Remand Date - 09.05.2020
Arunpandi Remand Date - 10.05.2020

This bail petition is coming before me on this day in the presence of Tr.K.M.VIVEKANANTHAN, Advocate for the accused and after perused the case records this court passed the following.

ORDER

Heard. Perused. The offence U/s. 395, 397, 506(ii) IPC are exclusively triable by the court of sessions and considering the facts and circumstances of this case, the court declined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in open court on this 10th day of June 2020.

(Sd.)R.Karthikeyan, 10.06.2020.
Judicial Magistrate No.I,(FAC)
Madurai.